

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 214  
433/252/ND/2020

**IN THE MATTER OF:**

**M/s. Ram Ghanshyam Developers Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**Union of India Ministry of Corporate Affairs  
Through ROC New Delhi**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 17.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:**

**For the ROC**

**:M. Yadubhushana Rao, AROC.**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the appellant who was present at the time when the matter was called for the first time today. AROC is present and prayed for short time to file reply in the matter. None appeared on behalf of the Income Tax Department. Tribunal has directed Mr. Vipul Agarwal, counsel for the Income Tax Department to liaison the High Court Income Tax Cell regarding filing of the reply by 22.12.2020. Post the matter to 22.12.2020.

**-Sd-**

**(V.K. Subburaj)  
Member (T)**

**-Sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)